

(b) Review by Government on the working of the above Forum.

[Placed in Library. See No. L.T. 10491/17/23]

I. Circular and Notifications of the Ministry of Finance

II. Reports and Accounts (2021-22 and 2022-23) of SPMCIL, New Delhi; and GSTN, New Delhi and related papers

III. Statement on Half Yearly Review (2023-24) in relation to the Budget

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular No. 15 of 2023, dated the 16th August, 2023, issuing guidelines under clause (10D) of Section 10 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10500/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 813 (E), dated the 31st October, 2023, publishing the Income-tax (Twenty-Seventh Amendment) Rules, 2023, under Section 296 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10499/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 884 (E), dated the 7th December, 2023, exempting the applicable import duty of 50% on imports of Yellow Peas (HS 0713 10 10) with effect from 08.12.2023 up to 31.03.2024, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10502/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 888 (E), dated the 11th December, 2023, levying anti-dumping duty on "Synthetic Grade Zeolite 4A" originating in, or exported from Thailand and Iran for period of 5 years pursuant to final findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10501/17/23]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. FEMA.396(2)/2023-RB., dated the 20th October, 2023, publishing the Foreign Exchange Management (Debt Instruments) (Second Amendment) Regulations, 2023, under Section 48 of the Foreign Exchange Management Act, 1999.

[Placed in Library. See No. L.T. 10505/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Eighteenth Annual Report and Accounts of the Security Printing and Minting Corporation of India Limited (SPMCIL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10497/17/23]

(ii) (a) Annual Report and Accounts of the Goods and Services Tax Network (GSTN), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Company.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10952/17/23]

III. A copy (in English and Hindi) of the Statement on Half Yearly Review of the Trends in Receipts and Expenditure in relation to the Budget at the end of the First Half of the Financial year 2023-24, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L.T. 10952A/17/23]

Statement giving reasons for the delay in laying the Reports and Accounts of the Central Mental Health Authority, Delhi for various years

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

A copy each (in English and Hindi) of the following papers:—

(i) Statement giving reasons for the delay in laying the Annual Reports and